

FORM G
INVITATION FOR EXPRESSION OF INTEREST (“EOI”) FOR
VV MULTIPLEX PRIVATE LIMITED
(FORMERLY KNOWN AS VIKAS MULTIPLEX DEVELOPERS PRIVATE LIMITED)
OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE AT
VIKAS MALL- PLOT NO. MP-1, INDIRA NAGAR COLONY, DEHRADUN,
UTTARAKHAND- 248006

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VV Multiplex Private Limited (Formerly Known as Vikas Multiplex Developers Private Limited) PAN: AACCV5036A CIN: U45201UP2006PTC032578
2.	Address of the registered office	F.F.-53, First Floor, Ansal Fortune Arcade (AFA), Sector-18, NOIDA, Gautam Buddha Nagar, UP
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Vikas Mall- Plot No. MP-1, Indira Nagar Colony, Dehradun, Uttarakhand- 248006
5.	Installed capacity of main products/ services	CD is engaged in construction and trading of real estate and major investment in Vikas Mall - Plot No. MP-1, Indira Nagar Colony, Dehradun, Uttarakhand- 248006
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	http://arck.in , under the case list “VV Multiplex Private Limited”
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Minimum Eligibility Criteria for resolution applicants (Singly, Jointly or in consortium) to approach the Resolution Professional (“RP”) with Resolution Plan: 1. Minimum Net-Worth of INR 5 crores supported by Documentary Evidence 2. For Financial Entities including ARCs** /NBFCs /AIF - AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31-03-2023. ** ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website, www.arck.in or may be sought by E-mail at vvmultiplex.ibc@gmail.com

10.	Last date for receipt of expression of interest	16-01-2024
11.	Date of issue of provisional list of prospective resolution applicants	23-01-2024
12.	Last date for submission of objections to provisional list	28-01-2024
13.	Date of issue of final list of prospective resolution applicants	30-01-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-01-2024
15.	Last date for submission of resolution plans	29-02-2024
16.	Process email id to submit Expression of Interest	vvmultiplex.abc@gmail.com



Sandeep Mahajan

For VV Multiplex Private Limited (Formerly Known
as Vikas Multiplex Developers Private Limited)
Sandeep Mahajan– Resolution Professional
IBBI Regn No.: IBBI/IPA-001/IP-P00991/2017-2018/11631
AFA Valid till: 17.12.2024
Address: C2/288, Janak Puri, New Delhi -110058
Email: vvmultiplex.abc@gmail.com
Mob: 9810020531
Date: 01.01.2024
Place: Gautam Buddha Nagar

ELECTRONICA FINANCE LIMITED **DEMAND NOTICE**

SUBJECT: NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT, 2002")

Whereas the undersigned being the Authorised Officer of **Electronica Finance Limited (EFL)** under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/ Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to EFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) were mortgaged to EFL by the said Obligor(s) respectively.

Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)/ Loan A/c No.	Schedule of the Shop/Property	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice & Date of NPA
1. Balaji Trading Company, House No-117 Nawada Tigoan, Faridabad, Haryana- 121004.	A Property/Plot Area Measuring 10 Marla i.e. 300 sq Yrds Out of 1 Kanal 4 marla 83417 of 6 Kanal 2 marla, part of Khevat/ Khata No.103/116, Khasra No.13/5/1 Situated in the Revenue Estate of village Nawada Tigoan Tehsil Ballabhgarh Distt-Faridabad Haryana. (Hereinafter called the "said property" and the same is bounded as under: - Boundaries: On or towards North - Property of Jagdish, On or towards South - Road 25ft, On or towards East - Entry/15 ft Road, On or towards West - Property of Ranjit	Rs. 36,61,465/- (Thirty-Six Lakhs Sixty-One Thousand Four Hundred Sixty-Five Only) as on 28.12.2023	28-12-2023 05-09-2023
1. Ranjeet Toys, Shop No 203 Plot No.2426/36, Pandit Maha Singh Complex, Sadar Bazar Delhi, North-West Delhi, New Delhi- 110006.	All that piece and parcel of One Shop bearing Pvt. No. 214 on Second Floor without roof rights, property bearing No. 2426 to 2436/214, Ward No. XIII, situated at Tellwara, Northern Sadar Bazar, North West Delhi, New Delhi-110006. and the same is bounded as under: - Boundaries: On or towards North - Property no 215, On or towards South - Other Property, On or towards East - Other Property, On or towards West - Entry	Rs. 46,73,368/- (Rupees Forty-Six Lakhs Seventy-Three Thousand Three Hundred Sixty-Eight Only) as on 28.12.2023	28-12-2023 05-09-2023
2. Roshan, 3. Soni Kumari, 4. Ranjeet Sr. No. 2 to 4 Add.; House No B-63 Gali No 7, Khajoori Khas North East Delhi, New Delhi- 110094.	All that piece and parcel of One Shop bearing Pvt. No. 214 on Second Floor without roof rights, property bearing No. 2426 to 2436/214, Ward No. XIII, situated at Tellwara, Northern Sadar Bazar, North West Delhi, New Delhi-110006. and the same is bounded as under: - Boundaries: On or towards North - Property no 215, On or towards South - Other Property, On or towards East - Other Property, On or towards West - Entry	Rs. 46,73,368/- (Rupees Forty-Six Lakhs Seventy-Three Thousand Three Hundred Sixty-Eight Only) as on 28.12.2023	28-12-2023 05-09-2023

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to EFL as aforesaid, then EFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of EFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 01.01.2024
Place : New Delhi

Sd/- Authorised Officer
For Electronica Finance Limited

Piramal Capital & Housing Finance Limited (Formerly Known as Dewan Housing Finance Corporation Ltd.)

Registered Office: Unit No.-601, 6th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 - T +91 22 38024000.
Branch Office: Unit No. 01 & 09, Ground Floor, GD-11L North Ex Tower, Plot No. A-9, Netaji Subhash Place, New Delhi - 110034 & Plot no-6, Block-A 2nd Floor, Sector 7, Noida - 201301

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd.) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	(Loan Code No-PHLPGR06000730) (Gurgaon Branch-Branch), Satish Batra (Borrower)/Rajni (Co-Borrower)	All the Part & Parcel of Property - Old Ward No. 05 New Ward No. 08 Village Sohna Agarsan Park Gurgaon Sohna 122103	17/08/2023 for Rs. 1895989/- (Rupees Eighteen Lakh Ninety Five Thousand Nine Hundred Eighty Nine Only)	27/12/2023 (Symbolic)
2	(Loan Code No-2830000013), (Rohtak Branch), Jai Hind (Borrower) /Reena Kumari (Co-Borrower)	All the Part & Parcel of Property - House No 4193/1 Khasra No 10312/847 Kothi Colony Near Jind Railway Crossing Rohtak Rohtak Haryana - 124001	22/11/2021 for Rs. 1548290/- (Rupees Fifteen Lakh Forty Eight Thousand Two Hundred Ninety Only)	27/12/2023 (Symbolic)
3	(Loan Code No-234000006556), (Agra Branch), Gaurav Sharma (Borrower) /Dinesh, Chandra, Hemendra Kumar Parashar (Co-Borrower)	All the Part & Parcel of Property - Flat No. 202, Second Floor, Gopal-5 B Omara Eternity Vrindavan, Near Rukmani Vihar Colony, Chhatrakara Road Vrindavan, Mathura Mathura Uttar Pradesh - 281002	18/01/2022 for Rs. 1853653/- (Rupees Eighteen Lakh Fifty Three Thousand Six Hundred Fifty Three Only)	29/12/2023 (Symbolic)
4	(Loan Code No-23400001950), (Agra Branch), Banarsi (Borrower) /Rinku Singh, Rekha Devi, Kusum Singh (Co-Borrower)	All the Part & Parcel of Property - House No 11, Kh. No 200, Radha Kuni Colony Mauza Babarpur Agra Agra Uttar Pradesh - 282007	27/12/2022 for Rs. 1716677/- (Rupees Seventeen Lakh Sixteen Thousand Six Hundred Seventy Seven Only)	27/12/2023 (Symbolic)
5	(Loan Code No-23400000806), (Agra Branch), Raj Kumar (Borrower) /Uma (Co-Borrower)	All the Part & Parcel of Property - Part Of Plot No.1 Khasra No.1901 Jagjevan Nagar Mauza Narayach Agra Agra Uttar Pradesh - 282006	26/09/2023 for Rs. 1892180/- (Rupees Eighteen Lakh Ninety Two Thousand One Hundred Eighty Only)	27/12/2023 (Symbolic)
6	(Loan Code No-01400004629), (New Delhi Branch), Kapoor Jewel Mines Private Ltd (Borrower) /Rajpal Kapoor, Kamlesh Kapoor, Kamal Kapoor, Sahil Kapoor, Avedyam Jewels Private Limited (Co-Borrower)	All the Part & Parcel of Property - 252, Plot NoA-524, Krishna Nagar, Illaga Shadara, Vill Ghondli, Delhi 110051	12/09/2023 for Rs. 35975033/- (Rupees Three Crore Fifty Nine Lakh Seventy Five Thousand Thirty Three Only)	28/12/2023 (Symbolic)
7	(Loan Code No-01400004649), (New Delhi Branch), Kapoor Jewel Mines Private Ltd (Borrower) /Rajpal Kapoor, Kamlesh Kapoor, Kamal Kapoor, Sahil Kapoor, Avedyam Jewels Private Limited (Co-Borrower)	All the Part & Parcel of Property - A-3/26, Third Floor, With Roof, Old No. 836 & Old Mpl. 204, Df Colony as known as Krishna Nagar, Delhi-110051	12/09/2023 for Rs. 10886467/- (Rupees One Crore Eight Lakh Eighty Six Thousand Four Hundred Sixty Seven Only)	28/12/2023 (Symbolic)

(Authorised Officer)
Piramal Capital & Housing Finance Ltd.

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India

Branch Office: Ground floor, 104/438, P. Road, Sisamau, Rambhag Chauraha, Kanpur- 208012
Branch Office: Office No-8, 2nd floor, Sumridhi Business Suites, 38/4-A, Sanjay Place Agra- 282002
[See proviso to rule 8(6)]

Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder:

Sr. No.	Name of Borrower (s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding (D)	Reserve Price Earned Money Deposit (E)	Date and Time of Property Inspection (F)	Date & Time of Auction (G)
1.	Saleem Anwar (Borrower) Kaynat Shakeel (Co-Borrower) Loan Account No. LHAGR00001362563 & LHAGR00001362562	1 Khasra No.175 House Situated at Mohalla Narayan Nagar Mauza Salait Distt Firozabad- 205152 Middle Class 1 Firozabad- 205152	Rs. 26,09,426/- December 15, 2023	Rs. 1,54,360/-	January 08, 2024 11:00 AM- 03:00 PM	January 19, 2024 02:00 PM- 03:00 PM
2.	Praveen Gupta (Borrower) Asha Gupta (Co-Borrower) Kaushal Kishore Gupta (Co-Borrower 2) Loan Account No. LHAGR00001341274 & LHAGR00001340887	1, Gali No.04 Mauza Mohamadpur Gazmampur Mosuma Mohalla Samtosh Nagar Tehsil and Distt Firozabad Middle Class 1 Firozabad Uttar Pradesh	Rs. 16,50,153/- December 15, 2023	Rs. 1,06,370/-	January 08, 2024 11:00 AM- 03:00 PM	January 19, 2024 02:00 PM- 03:00 PM
3.	Anwer Husain (Borrower) Munawer Husain (Co-Borrower) Loan Account No. LHAGR00001336739 & LHAGR00001336476	1, Mohalla Noor Nagar Mauza Didamai Tehsil And Distinct Firozabad Middle Class 1 Firozabad Uttar Pradesh	Rs. 23,06,607/- December 15, 2023	Rs. 1,65,370/-	January 08, 2024 11:00 AM- 03:00 PM	January 19, 2024 02:00 PM- 03:00 PM
4.	Asha Devi (Borrower) Ajay Singh (Co-Borrower) Loan Account No. LHAGR00001280942	Flat No. S-83, Second Floor, E-Wing, Singhal Dream City, Mauza Ladma Agra- 282001	Rs. 15,44,070/- December 15, 2023	Rs. 125,990/-	January 08, 2024 11:00 AM- 03:00 PM	January 19, 2024 02:00 PM- 03:00 PM

The online auction will be conducted on website (URL Link- <https://BestAuctionDeal.com>) of our auction agency **Globe Tech**. The Mortgages/ notice are given a last chance to pay the total dues with further interest till **January 18, 2024 before 05:00 PM** else these secured assets will be sold as per above schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Ground floor, 104/438, P. Road, Sisamau, Rambhag Chauraha, Kanpur- 208012 on or before **January 18, 2024 before 04:00 PM**. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Ground floor, 104/438, P. Road, Sisamau, Rambhag Chauraha, Kanpur- 208012 on or before **January 18, 2024 before 05:00 PM**. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/ Scheduled Bank in favor of "ICICI Home Finance Company Ltd.- Auction" payable at Firozabad, Agra.

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact **ICICI Home Finance Company Limited on 9920807300** or our Sales & Marketing Partner **NexXen Solutions Private Limited**. The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>

Date : January 01, 2024
Place : Firozabad, Agra

Authorized Officer
ICICI Home Finance Company Limited

SHIRAM FINANCE LIMITED

GOLD LOAN ACTION NOTICE

The below mentioned borrowers have been issued notices to pay their outstanding amounts towards the Loan against Gold Ornaments ("Facility") availed by them from Shiram Finance Ltd (SFL). Since the borrowers have failed to repay their dues under the facility, we will be conducting an auction of the Pledged Gold Ornaments on **16.01.2024** in the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate Legal Proceedings. SFL has the authority to remove any of the following accounts from the auction without prior intimation.

LOAN NUMBER	PARTY NAME	Auction will be held at:-
CDGHAPJ2303010005	GUDDU KUMAR	Ghaziabad Branch Office: Plot No 507 1st Floor, Sachin Complex, Bhatia More, Ghaziabad-201001 Auction Time: 9 am to 4 pm.

Please note that if the auction does not get completed on the same day due to time limit, then the auction would continue on the subsequent working day's on the same Terms and Conditions.

If the Customer is deceased, all the conditions pertaining to auction will be applicable to his /her legal heir(s). For further information, Terms and Conditions and for getting registered to participate in the auction interested buyers may contact - MR SACHIN CHOWDHURY (9999130186) & DEEPAK KUMAR SHARMA (9722249525) SFL. Shiram AutoMall India Limited (Auctioneer) for Shiram Finance Ltd

Date: 30.12.2023
Place: Ghaziabad

FORM G INVITATION FOR EXPRESSION OF INTEREST ("EOI") FOR VV MULTIPLEX PRIVATE LIMITED (FORMERLY KNOWN AS VIKAS MULTIPLEX DEVELOPERS PRIVATE LIMITED) OPERATING IN CONSTRUCTION AND TRADING OF REAL ESTATE AT VIKAS MALL- PLOT NO. MP-1, INDIRA NAGAR COLONY, DEHRADUN, UTTARAKHAND- 248006

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	1. VV MULTIPLEX PRIVATE LIMITED (Formerly Known as Vikas Multiplex Developers Private Limited) PAN: AACCV5036A CIN: U45201UP2006PTC032578
2. Address of the registered office	2. F.F.-53, First Floor, Ansal Fortune Arcade (AFA), Sector-18, NOIDA, Gautam Buddha Nagar, UP
3. URL of website	3. Not available
4. Details of place where majority of fixed assets are located	4. Vikas Mall- Plot No. MP-1, Indira Nagar Colony, Dehradun, Uttarakhand- 248006
5. Installed capacity of main products/ services	5. CD is engaged in construction & trading of real estate and major investment in Vikas Mall - Plot No. MP-1, Indira Nagar Colony, Dehradun, Uttarakhand- 248006
6. Quantity & value of main products/ services sold in last financial year	6. Not Available
7. Number of employees/ workmen	7. Nil
7. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	7. http://arck.in , under the case list "VV Multiplex Private Limited"
8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	8. Minimum Eligibility Criteria for resolution applicants (Singly Jointly or in consortium) to approach the Resolution Professional ("RP") with Resolution Plan 1. Minimum Net-Worth of INR 5 Crores supported by Documentary Evidence 2. For Financial Entities including ARCs*/NBFCs*/IAIF*/ AUM/ Funds Deployed/Committed funds available for investment of INR 100 Crores as on latest available Balance Sheet not prior to 31-03-2023. **ARCs participation is subject to the rules and regulations of Reserve Bank of India # In the event of a consortium between applicants belonging to aforementioned two classes having different eligibility criteria, the eligibility would be calculated in proportion to their share in the consortium. Complete details / Detailed EOI are available on website, www.arck.in or may be sought by E-mail at vvmultiplex.abc@gmail.com
10. Last date for receipt of expression of interest	10. 16-01-2024
11. Date of issue of provisional list of prospective resolution applicants	11. 23-01-2024
12. Last date for submission of objections to provisional list	12. 28-01-2024
13. Date of issue of final list of prospective resolution applicants	13. 30-01-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	14. 30-01-2024
15. Last date for submission of resolution plans	15. 29-02-2024
16. Process email id to submit EOI	16. vvmultiplex.abc@gmail.com

Date: 01.01.2024
Place: Gautam Buddha Nagar

For VV Multiplex Private Limited (Formerly Known as Vikas Multiplex Developers Private Limited) Sandeep Mahajan - Resolution Professional
IBBI Regn No.: IBBI/PA-001/JP-P00991/2017-2018/11631 | AFA Valid till: 17.12.2024
Address: C/2/288, Janak Puri, New Delhi - 110058
Email: vvmultiplex.abc@gmail.com | Mob: 9810020531

ADITYA BIRLA CAPITAL Aditya Birla Housing Finance Limited

Registered Office- Indian Rayon Compound, Veraval, Gujarat- 362266 Branch Office- D-17, Basement, Sector 3, Noida, UP 201301

APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of mentioned below and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

1. Name of Borrower: Anil Kumar, Anita Sabharwal	Outstanding: Rs. 46,46,936.93/- (Rupees Forty Six Lacs Forty six Thousand Nine Hundred Thirty Six and Ninety Three Paise Only)	Date of Possession: 29-12-2023
Description of the Immovable Property		
All That Piece and parcel of the property bearing Flat No. 605, 6th Floor, Tower - Jolly, Sikka Kaamna Greens, Plot No. Gh-03 (B), Sector No. 143, FNG & Expressway Noida (U.P.) -201301.		
2. Name of Borrower: Mohan Lal Lohia, Robin Lohia, Royal International	Outstanding: Rs. 45,40,412/- (Rupees Forty Five Lacs Forty Thousand Four Hundred and Twelve Only)	Date of Possession: 29.12.2023
Description of the Immovable Property		
All That Piece And Parcel along with the Construction at Sikka Kaamna Greens, FNG & Expressway, Flat No. 1404 Plot No. GH-03B Sector -143 Noida, 14th Floor Tower - Jolly, Noida Sector 16 S.O., Gautam Buddha Nagar, Uttar Pradesh, India-201301.		
3. Name of Borrower: Neetu Jagveer Singh, Devendra Pratap Singh	Outstanding: Rs. 56,44,761/- (Rupees Fifty Six Lacs Forty Four Thousand Seven Hundred and Sixty One Only)	Date of Possession: 29.12.2023
Description of the Immovable Property		
All That is Part and Parcel Of Flat No. 1602, 16th Floor, Tower Dignity, Sikka Karnam Greens, Plot No. GH-01-A, Sector No. 143B, Expressway & FNG Noida UP-201301.		
Date : 29.12.2023 Place : Greater Noida Authorized Officer Aditya Birla Housing Finance Limited		

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India

Branch Office: Shop No 9, Ground floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001
[See proviso to rule 8(6)]

Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder:

Sr. No.	Name of Borrower (s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding (D)	Reserve Price Earned Money Deposit (E)	Date and Time of Property Inspection (F)	Date & Time of Auction (G)
1.	Pappu (Borrower) Aman Khan (Co-Borrower) Loan Account No. LHBAR00001345816 & LHBAR00001345817	38, Khasra No. 38 Min Harunagla Distt Bareilly 1 Bareilly Uttar Pradesh	Rs. 30,80,265/- December 15, 2023	Rs. 28,40,670/- 2,84,070/-	January 08, 2024 11:00 AM- 03:00 PM	January 19, 2024 02:00 PM- 03:00 PM

The online auction will be conducted on website (URL Link- <https://BestAuctionDeal.com>) of our auction agency **Globe Tech**. The Mortgages/ notice are given a last chance to pay the total dues with further interest till **January 18, 2024 before 05:00 PM** else these secured assets will be sold as per above schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Shop No 9, Ground floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001 on or before **January 18, 2024 before 04:00 PM**. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Shop No 9, Ground floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001 on or before **January 18, 2024 before 05:00 PM**. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/ Scheduled Bank in favor of "ICICI Home Finance Company Ltd.- Auction" payable at Bareilly.

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact **ICICI Home Finance Company Limited on 9920807300** or our Sales & Marketing Partner **NexXen Solutions Private Limited**. The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>

Date : January 01, 2024
Place : Bareilly

Authorized Officer
ICICI Home Finance Company Limited

PUBLIC NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Address: Shop No 9, Ground floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Bareilly- 243001

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Roosi Parvin (Borrower), Uzama Khan (Co-Borrower), B6 Koharapeer Faiyaz, Building Bareilly Bareilly Uttar Pradesh- 243001. LHBAR00001364467.	1 Part of Plot No. 15 16 17 Khasra No. 255 Min Rehpara Chaudhary District Bareilly 1 Bareilly Uttar Pradesh 243001. Bounded By- North: P/o Jabir, South: Rasta 18 Feet, East: P/o Seller, West: H/o Nasir Bhai.	22-12-2023 Rs. 3,22,473/-	04/12/2023
2.	Anil Kumar (Borrower), Rakhi (Co-Borrower), Kuraishi Shiv Nagar Shiv Nagar Amroha Uttar Pradesh- 244221/ LHBAR00001385662.	1 H Built On Part of Khasra No 247 By 2 And 243 Situated In Mohalla Kuraishi Nai Basti Jativan Park Tehsil And Distt Amroha 244221 1 Moradabad Uttar Pradesh- 244222. Bounded By- North: Arajai Prajapati Etc., South: Arajai Chao, Harish Singh And Chauhan Sahab, East: Arajai Ansar Ahmed, West: Road Mushtarka 5 Meters Wide.	22-12-2023 Rs. 12,26,623/-	04/12/2023
3.	Anil Kumar (Borrower), Rakhi (Co-Borrower), Kuraishi Shiv Nagar, Shiv Nagar Amroha Shiv Nagar Amroha Amroha, Amroha Uttar Pradesh- 244221. LHBAR00001387843.	1 H Built On Part of Khasra No. 247 By 2 And 243 Situated In Mohalla Kuraishi Nai Basti Jativan Park Bareilly 1 Moradabad Uttar Pradesh- 244222. Bounded By- North: Arajai Prajapati Etc., South: Arajai Chao, Harish Singh And Chauhan Sahab, East: Arajai Ansar Ahmed, West: Road Mushtarka 5 Meters Wide.	22-12-2023 Rs. 42,498/-	04/12/2023

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : January 01, 2024
Place : Bareilly, Moradabad

Authorized Officer
ICICI Home Finance Company Limited

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL ALLAHABAD BENCH, PRAYAGRAJ COMPANY PETITION - CP (CAA) NO. 23/ALD/2023 CONNECTED WITH COMPANY APPLICATION - CA (CAA) NO. 23/ALD/2023 IN THE MATTER OF THE COMPANIES ACT, 2013 AND

IN THE MATTER OF SECTIONS 230 TO 232, AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 READ WITH COMPANIES (COMPROMISES, ARRANGEMENTS & AMALGAMATIONS) RULES, 2016.

AND IN THE MATTER OF SCHEME OF AMALGAMATION OF

